

National Company Law Tribunal  
Allahabad Bench  
Allahabad

79/241-243

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2016.

NAME OF THE COMPANY: Mr. Pranjay Sharma

Vs.

M/s Galvanising Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1.	ANIL KUMAR	PCS	Respondent	Anil
2.			2-4	

Order dated 07.11.2016

CP No.79/241-243 Pranjay Sharma v Allahabad galvanising Pvt. Ltd

Shri Anil Kumar, PCS filed appearance for responded 2 to 4. Copy of amended petition is served across the bar and Learned PSC requested time for counter. Learned counsel for petitioner submits that the board meeting is postponed from 22 September; and even though the agenda shown in page 84 of the paper book was taken up. He urged that certain interim direction may be issued to prevent sale of company assets. Learned PSC Mr. Anil Kumar has fairly conceded that even though board meeting was held after 22 September, those items of agenda which are in dispute were deferred. Keeping these circumstances in view we direct that respondent shall maintain status quo in respect of item 3 of the agenda obtained as on today. Further we direct status quo be maintained in respect of dilution of shareholding till reply is filed. Two weeks' time is granted for reply. List the matter on 15.12.2016.

  
V.S.R. AVADHANI, MEMBER-JUDICIAL

  
H.P. CHATURVEDI, MEMBER-JUDICIAL

Dated: 07.11.2016